

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Allahabad, this the 10<sup>th</sup> day of August 2021

**Civil Misc. Contempt Petition No.330/00173/2019**  
in  
**Original Application No. 330/00833/2013**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)**  
**Hon'ble Mr. Tarun Shridhar, Member (Administrative)**

1. Keshav Ram S/o Luttur (dead)  
1/1. Santosh Kumar son of Late Keshav Ram  
1/2 . Rajesh Kumar son of Late Keshav Ram  
1/3. Vinod Kumar son of Late Keshav Ram  
1/4. Urmila Devi Widow of Late Keshav Ram

All are Residents of Sherghati, Satsang Nagar, Dak Banglow Road, District Gaya (Bihar).

2. Jagdamba Singh S/o Late Ram Krit Singh Resident of house No. 4/26 Ka, Daulatpur (Usara), Pandeypur, Varanasi.  
3. Failoo Singh Yadav S/o Late Baij Nath Yadav (dead)  
3/1. Bindu Yadav son of Late Failoo Singh Yadav  
3/2. Kanhaiya Yadav son of Late Failoo Singh Yadav  
3/3. Kripa Yadav son of Late Failoo Singh Yadav  
3/4. Inari Devi Widow of Late Failoo Singh Yadav  
Applicant nos. 3/1 to 3/4 are Residents of village-Chhittauna, Post office-Mustafabad, District-Varanasi.  
4. Ram Naresh Yadav S/o Late Shankar Yadav Resident of village and Post office-Pipara Bitthal, District-Deoria.  
5. Baraksha S/o Late Buddhu, Resident of village-Jingana Dikshit, Post office-Bhatani, District-Deoria.

**...Petitioners**

**By Advocate : Shri Satya Prakash Shukla**

**V E R S U S**

1. Vijay Kumar Panjari, Divisional Railway Manager, North East Railway, Varanasi.  
2. Satya Narain Uraon, Assistant Personal Officer, North East Railway, D.R.M.'s Office, Varanasi.

**...Respondents**

**By Adv: Shri Atul Kumar Shahi**

**O R D E R**

**By Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)**

Non one is present on behalf of the petitioners even in the revised call.

Shri Atul Kumar Shahi, learned counsel for the respondents is present.

2. Heard and perused the record.
3. Learned counsel for the respondents submitted that the order in respect of which this contempt proceeding is pending, has been substantially complied by the respondents and he has filed a compliance affidavit on 03.06.2019. No objection against the compliance affidavit has been filed by the petitioners till today, instead the petitioner has filed a substitution application in the contempt petition which is not maintainable.
4. Today, no one is present on behalf of the petitioners to press the Substitution Application filed in this contempt petition. The compliance affidavit has been filed long back by the respondents and no objection has been filed till today against it by the petitioner. In the compliance affidavit it has been clearly stated that order has been complied on 04.07.2019 and the petitioners have been informed about the same immediately thereafter vide letter dated 11.07.2019.
5. In view of the above, the instant contempt proceedings are liable to be closed and are closed. The notice issued to the respondents, stands discharged.
6. All the MAs pending in this contempt petition are disposed of as having being infructuous.

(Tarun Shridhar)  
Member(Administrative)

(Justice Vijay Lakshmi)  
Member(Judicial)

RKM/